

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.02
New IA-3277/2021
IN
IB-717(ND)/2019

IN THE MATTER OF:

M/s. Oriental Bank of Commerce
Vs.
M/s. Sidhartha Buildhome Pvt. Ltd.

....**FINANCIAL CREDITOR**

....**RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 04.08.2021

CORAM:

SHRI P.S.N PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv Mr. Kanishk Khetan.
For the Respondent :

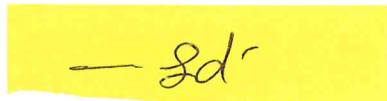
ORDER

IA-3277/2021:-

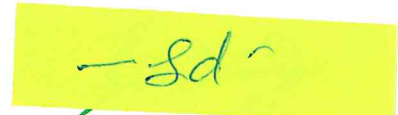
This is an application filed by IRP under Section 60(5) of the IBC, 2016 read with Rule 11 of NCLT Rules, 2016 seeking exclusion of 48 days from the CIRP of the Corporate Debtor on account of lockdown imposed by the Government of NCT of Delhi during the second wave of Covid-19 along with supporting affidavit.

The Counsel for the Resolution Professional has submitted that the CoC has approved seeking exclusion of the period of 48 days by majority of 87.02%. Having heard the submissions and having perused the contents of the application, 48 days commencing from 20.04.2021 to 06.06.2021 are excluded from the total CIRP period of the Corporate Debtor.

The present application No. IA-3277/2021 is **allowed**.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)